

(11)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 12th day of December 2002.

Original Application no. 1082 of 2000.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Dara Singh, S/o Sri Mangal Singh,
R/o Mohalla Bhoor, Distt. Bulandshahar.

.... Applicant

By Adv : Sri Mohit Kumar

Versus

1. General Manager, Department of Telecommunication,
Sanchar Bhawan, Ashoka Road,
NEW DELHI.
2. General Manager, Telecom, Jaina Tower,
Bulandshahar.
3. Union of India, through Secretary,
Ministry and Department of Telecommunication,
NEW DELHI.

... Respondents

By Adv : Sri G Prakash & Sri DK Dwivedi

O R D E R

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman.

By this O.A., filed under section 19 of the A.T. Act, 1985, the applicant has prayed for a direction to the respondents to regularise/absorb him in the department from part time casual labour to full time staff as regular/permanent employee in view of the regulations framed by the department as published in monthly magazine Telecom in March 99.

2. Shri G Prakash, learned counsel for the respondents has submitted that the department of Telecommunication has been converted into corporation known as Bharat Sanchar Nigam Limited and this OA is not legally maintainable before this ^{tribunal} _{tribunal}



....2/-

2.

as Central Govt. has not ~~received~~ ^{issued} any ~~notice~~ ^{notification} under section 14(2) of the Act, conferring jurisdiction on this Tribunal to hear the disputes. The legal position is well settled in view of the judgments of Bombay High Court in case of A.R. Patil & Ors Vs. Bharat Sanchar Nigam Limited 2002 (3) ATJ 1 and judgment of Delhi High Court in W.P. no. 2027 of 2001 decided on 24.8.2001.

3. In the circumstances, the OA is not legally maintainable before this Tribunal and the same is dismissed accordingly, with no order as to costs.


Vice-Chairman

/pc/